



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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	Thiruvananthapuram, Tuesday	1192 കുംഭം 2 2nd Kumbham 1192	
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B4(A)-1489/2014. *11th January 2017.*

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

- (i) Confers upon Smt. K. C. Sujani Roy, Manthuruthil House, S. N. Nair Lane, Ponoth Road, Kaloore, Kochi-682 017, all the powers conferred upon a Magistrate of the Second Class under the said code in regard to cases generally arising in the corporation area of Ernakulam District and empowers her to try such cases sitting singly in the said area;
- (ii) Appoints the said Smt. K. C. Sujani Roy as Honorary Special Judicial Magistrate of the Second Class-II, Ernakulam for a period of one year with effect from the date of assumption of charge, as such

- (iii) Further confers upon her under Section 261 of the said code, the powers to try summarily the offences set out earlier.

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1-108906/2015. *16th January 2017.*

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the persons mentioned in column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Courts specified against their names in column (3) thereof from the date on which they takes charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Sri Manesh, S. V.	Judicial Magistrate of the First Class, Muvattupuzha
2	Smt. Sumey Chandran	Judicial Magistrate of the First Class (Temporary), N. Paravur

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Sri Manesh, S. V.	Judicial Magistrate of the First Class, Muvattupuzha
2	Smt. Sumey Chandran	Judicial Magistrate of the First Class (Temporary), N. Paravur

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B4-29744/2010. *18th January 2017.*

In exercise of the powers conferred by the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

- (i) Confers upon Smt. K. M. Rugmini, Kizhakke Madam, P. O. Kommeri, Kozhikode-673 007, all the powers conferred upon a Magistrate of the First Class under the said code in respect of all cases of persons travelling without a proper pass or ticket over any part of the Southern Railway within the Districts of Kasaragod, Thalassery, Kozhikode and that part of the District of Manjeri which lies to the north of and exclusive of Tirur or committing over any part of the said Railway in the above said area any of the offences falling under section 137-139, 141 and 142,144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railways Act, 1989 (Central Act 24 of 1989);

(ii) Appoints the said Smt. K. M. Rugmini as Honorary Special Judicial Magistrate of the Second Class (Railways), Kozhikode for a period of one year with effect from the date of assumption of charge, subject to the disposal of Writ Petition No. 38781/2016 pending before the High Court of Kerala;

(iii) Further confers upon her under section 261 of the said code, the powers to try summarily the offences set out earlier.

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

**Office of the Chief Judicial Magistrate,
Ernakulam**

NOTIFICATION

No. A3-121/2017.

9th January 2017.

Sub:—Honorary Special Judicial Magistrate of the Second Class (Railway) Shornur—Conferment of powers u/s 190 (2) of the Code of Criminal Procedure—1973—Notification issued.

Ref:—High Court Notification No. B4(A)-3450/14 dated 4-1-2017.

In exercise of the powers conferred under section 190 (2) of Code of Criminal Procedure 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Ernakulam hereby specifically empowers the special Judicial Magistrate of the Second Class (Railway), Shornur in schedule shown below to take cognizance under section 190 (1) of the said code, of such offenses of persons travelling without proper pass or ticket over any part of the Southern Railways i.e. within that portion of the District of Ernakulam which lies to the North of Ernakulam Junction or committing over any part of the said Railway in the above said area, any of the offences falling under section 137 to 139,141 and 142,144 to 147,155 to157,159,162,163,166 and167 of the Indian Railways Act 1989 (Central Act 24 of 1989) for a period of one year with effect from 5-1-2017.

SCHEDULE

I	II
Sri K. V. Vasudevan, Kunnath House, Vadanamkurissi P. O., Via. Shornur, Palakkad-679 121.	Honorary Special Judicial Magistrate of Second Class (Railways), Shornur

Office of the
Chief Judicial Magistrate,
Ernakulam.

(Sd.)
Chief Judicial Magistrate.

NOTIFICATION

No. A3-121/2017. 9th January 2017.

In exercise of the powers conferred under section 14(1) of Code of Criminal Procedure 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Ernakulam hereby defines the areas specified in Column No. II of the schedule below to be local areas within which the Magistrate mentioned in Column-I of the schedule may exercise all or any of the powers with which he has been invested by the Hon'ble High Court of Kerala for a period of one year with effect from 5-1-2017.

SCHEDULE

I	II
Sri K. V. Vasudevan, Kunnath House, Vadanamkurissi P. O., Via. Shornur, Palakkad-679 121.	Area comprised within the jurisdiction of the Honorary Special Judicial Magistrate of Second Class (Railways), Shornur that portion of the District of Ernakulam which lies to the North of Ernakulam Junction

Office of the Chief Judicial Magistrate, Ernakulam. (Sd.) Chief Judicial Magistrate.

**Office of the Chief Judicial Magistrate,
Thrissur**

NOTIFICATION

No. B3-257/2017. 19th January 2017.

Sub:—Judiciary—Appointment of Honorary Spl. Judicial Magistrate of the Second Class (Railways), Shornur—Notification—Reg.

Ref:—Notification No. B4(A)-34504/14 dated 4-1-2017 issued u/s 13 Cr.P.C by Hon'ble High Court of Kerala.

In exercise of the powers conferred by the sub section (1) of Section 14 of the Code of the Criminal Procedure 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Thrissur hereby defines the local areas shown in Column No. II within which the persons mentioned in Col. No. I of the schedule hereunder may exercise all or any of the powers which may be invested under the code in respect of all cases of persons travelling without a proper pass or ticket over any part of Railway within the District of Thrissur or committing in any part of the said area, any of the offences falling under sections 137 to 139, 141 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railway Act (Central Act 24 of 1989) for a period of one year with effect from 5-1-2017.

SCHEDULE

Column No. I Name of Officer	Column No. II Area of Jurisdiction
Sri K. V. Vasudevan (Retired Spl. Deputy Collector), Kunnath House, P. O. Vadanamkurissi, Via. Shornur, Palakkad-679 121.	Area comprised within the jurisdiction of the Honorary Special Judicial Magistrate of Second Class (Railways) in the District of Thrissur

Office of the Chief Judicial Magistrate, Thrissur. (Sd.) Chief Judicial Magistrate.

**Office of the Chief Judicial Magistrate,
Manjeri**

NOTIFICATION

No. A1-199/2017. 19th January 2017.

Sub:—Honorary Special Judicial Magistrate of the Second Class (Railways), Shornur—Conferment of powers u/s 190(2) of the code of Criminal procedure 1973—Notification issued.

Ref:—High Court Notification No. B4(A)-34504/2014 dated 4-1-2017.

In exercise of the powers conferred by Section 190(2) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Manjeri hereby specifically empowers the Special Judicial Magistrate of the Second Class (Railways) in schedule shown below to take cognizance under Section 190 (1) of the said code, of such offences of persons travelling without a proper pass or ticket over any part of the Southern Railway, i.e. within that part of the District of Malappuram which lies to the south of and inclusive of Tirur or committing in any part of the said Railway in the said area, any of the offences falling Under Sections 137 to 139, 141 and 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railway Act, 1989 (Central Act 24 of 1989) for a period of one year from the date of assumption of charge till 4-1-2018.

SCHEDULE

I	II
Sri K. V. Vasudevan, Kunnath House, Vadanamkurissi P. O., Shoranur Via., Palakkad-679 121.	Honorary Special Judicial Magistrate of Second Class (Railways), Shoranur

Office of the Chief Judicial Magistrate, Manjeri. Ph: 0483-2766245 E-mail-cjmmanjeri.ker@nic.in (Sd.) PRAKASH, R. T., Chief Judicial Magistrate, Manjeri.

NOTIFICATION

No. A1-199/2017.

19th January 2017.

Sub:—Honorary Special Judicial Magistrate of the Second Class (Railway), Shoranur-defining local areas of jurisdiction—Notification issued.

Ref:—High Court Notification No. B4(A)-34504/2014 dated 4-1-2017.

In exercise of the powers conferred by Section 14 (1) of the Code of Criminal Procedure 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Manjeri hereby defines the areas specified in Column II of the Schedule below to be the local areas within which the Magistrate mentioned in Column I of the schedule may exercise all or any of the powers with which he has been invested by the High Court of Kerala for a period of one year from the date of assumption of charge till 4-1-2018.

SCHEDULE

I	II
Sri K. V. Vasudevan, Honorary Special Judicial Second Class Magistrate (Railways), Shoranur	Area comprised within the Jurisdiction of the Honorary Special Judicial Magistrate of Second Class (Railway), Shoranur that part of the District of Malappuram which lies to the South of and inclusive of Tirur

PRAKASH, R. T.,
Chief Judicial Magistrate,
Manjeri.

ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതി,
മഞ്ചേരി

ലേല പരസ്യം

നമ്പർ സിസി 15/13.

2017 ജനുവരി 13.

ഈ കോടതിയിൽ നിന്നും തീർപ്പുകൽപ്പിച്ച CC 15/13 (Akd Crime 236/12) എന്ന കേസിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലായ ഹീറോ ഹോണ്ട CD-100 എന്ന വാഹനം 2017 മാർച്ച് മാസം 9-ാം തീയതി രാവിലെ 11 മണിക്ക് അരീക്കോട് പോലീസ് സ്റ്റേഷൻ പരിസരത്തുവെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേല സംഖ്യ നികുതി അടക്കം ലേല സമയത്തു തന്നെ ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതിയിലെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്.

Item No.	Case No.	Description of Property	Premises
128/12	CC 15/13	Hero Honda CD-100 Motor Cycle KL-13D 7684	Areacode Police Station

(ഒപ്പ്)
ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ്,
മഞ്ചേരി.